

Attached to and forming part of

Policy no _____

Insured:

COVERAGE FOR MEDICAL EXPENSES

In consideration of the payment of additional premium it is hereby understood and agreed that this Policy is extended to cover Insured's liability towards medical expenses for treatment of **Injury** arising out of accident in respect of which indemnity is granted under the Policy otherwise applies.

Provided always that the liability of the Company under this endorsement shall be limited to INR ___ in respect of each **Employee** per accident and the aggregate liability of the **Company** for all accidents during the **Period of Insurance** to INR_____.

Subject to otherwise to the terms, provisions and conditions of the within Policy.